

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Part Heard Bench)

Item No.-301

IB-1731/ND/2019

IA/5534/2020, Contempt Petition/08/2024

IN THE MATTER OF:

Mayoga Investment Ltd.

.....Applicant

Vs.

M/s. MK Overseas Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 06.05.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Sudhir Makkar, Sr. Adv. with Mr. Siddharth Garg,
Ms. Aadhya Shrotriya, Advs.
For the Respondent : Mr. Shekhar Kumar
For the VSJ : Ms. Aanchal Tikmani, Adv.
For the RP : Mr. Sapan Mohan Garg, RP with Mr. Palash S Singhai,
Mr. Harshal Sareen, Advs.

ORDER

Heard the submission made by Ld. Sr. Counsel on behalf of the Objector to the Resolution Plan (Yes Bank/JC Flower/Standard Capital) in part. Ld. Counsel on behalf of the Resolution Professional is present and Ld. Sr. Counsel on behalf of the SRA is also present. Ld. Resolution Professional in person is also present. List the matter for continuation of the argument on **15.05.2024.**

Sd/-
(RAHUL BHATNAGAR)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)